

November, 1975 regarding introduction of the Section Officers Grade Limited Departmental Competitive Examination; introduction of selection grade for 'C' Stenographers; and provision of Sr. PAs (Grade I) to officers of the rank above that of Director (selection 2000—2250) and below that of Joint Secretary (Scale Rs. 2500-2750) respectively;

(b) whether the office memorandum regarding introduction of selection grade for 'C' Grade Stenographers was implemented in the Armed Forces Headquarters; and

(c) if so, what are the reasons that the remaining office memoranda/notification have not to date been extended to the Armed Forces Headquarters which are of general applicability ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI K.P. SINGH DEO) : (a) Yes, Sir, except that the introduction of Section Officers Grade Limited Departmental Competitive Examination was made by Notification No. 9/85/70—CS-I-Vol. II dated 24th May, 1972 and not by the Notification No. I/8/11/75-CS dated 30th March, 1976 referred to by the Hon'ble Member.

(b) No, Sir. Selection Grade for Grade 'C' Stenographers was introduced as per guidelines issued by Ministry of Finance vide O.M. No. F. 7 (21)—E. III (A)/74, dated January 10, 1977.

(c) The orders issued by Department of Personnel and A.R. are not applicable in AFHQ, unless specifically adopted, as AFHQ has its own statutory Rules for the various Services.

Residential Units in Land of Jhansi Cantonment

2253. SHRI RAM SINGH SHAKYA : Will the Minister of DEFENCE be pleased to refer to the reply given to Unstarred Question No. 6481 on 8th April, 1983 regarding residential units in land of Jhansi Cantonment and state:

(a) whether it is a fact that Survey No. 47 Jhansi Cantonment is entered as cemetery under the management and ownership of Muslim community;

(b) if so, can it still be termed as a private property;

(c) whether it is also a fact that some time prior to December, 1981 also some persons had applied for construction of residential buildings on this land but the same was turned down on the ground that the land involved was cemetery and the applicant was not recorded owner of the land;

(d) if so, how does Government justify a somersault taken by the Cantonment Board, Jhansi in December, 1981 with this background; and

(e) do Government propose to get the matter investigated by the C.B.I. ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI K.P. SINGH DEO) : (a) Sy. No. 47, Jhansi Cantonment is entered in the General Land Register as "Jiwan Shah's Shrine and Cemetery" under occupation of the Moham-maden community.

(b) Yes, Sir.

(c) to (e) Information is being collected.

बिलासपुर जिले में बैंक

2254. श्री गोदिल प्रसाद अनुरागी : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) मध्य प्रदेश के बिलासपुर जिले में कुल कितने बैंक हैं और उनके नाम क्या हैं, तथा क्या सरकार के उन सभी बैंकों में शेयर हैं;

(ख) उक्त प्रत्येक बैंक से सतनामी, सूर्य-वंशी और मोची आवेदकों को कितना ऋण

(आर्थिक सहायता) दिया गया है यह और किस प्रयोजन हेतु दिया गया है; और

(ग) यदि बैंक द्वारा उक्त हरिजन आदि-वासी लोगों को ऋण नहीं दिया गया था तो उसके क्या कारण हैं ?

वित्त मंत्रालय में राज्य मंत्री (श्री पट्टाभि रामा राव) : (क) सितम्बर, 1982 के अंत की स्थिति के मुताबिक उपलब्ध सूचना के अनुसार मध्य प्रदेश के बिलासपुर जिले में सरकारी क्षेत्र के 13 वाणिज्यिक बैंक कार्यरत थे, जिनका ब्यौरा नीचे दिया गया है :—

1. भारतीय स्टेट बैंक
2. इलाहाबाद बैंक
3. बैंक आफ वड़ोदा
4. बैंक आफ इंडिया
5. बैंक आफ महाराष्ट्र
6. कैनरा बैंक
7. सेंट्रल बैंक आफ इंडिया
8. पंजाब नेशनल बैंक
9. पंजाब एण्ड सिंध बैंक
10. सिडिकेट बैंक
11. यूनियन बैंक आफ इंडिया
12. यूनाइटेड कर्माशियल बैंक
13. बिलासपुर-रायपुर क्षेत्रीय ग्रामीण बैंक

भारतीय स्टेट बैंक के मामले को छोड़कर इन सभी बैंकों में भारत सरकार के शेयर हैं।

(ख) और (ग) भारतीय रिजर्व बैंक की आंकड़े सूचित करने की प्रणाली में सूचना उस रूप में नहीं रखी जाती, जिस रूप में वह मांगी गयी है। इसके अलावा 30-9-1982 की स्थिति के मुताबिक इस जिले में इन बैंकों की 137

शाखाएं कार्यरत थीं। शाखा-वार तथा बैंक वार सूचना संकलित करना बहुत भारी भरकम कार्य होगा और ऐसा विचार है कि इससे प्राप्त होने वाले परिणामों की तुलना में इसमें लगने वाला समय, परिश्रम तथा लागत कहीं अधिक होगी।

Central Sales Tax Act

2255. DR. VASANT KUMAR PANDIT: Will the Minister of FINANCE be pleased to state :

(a) whether Government propose to amend Sale of Goods Act, Central Sales Tax Act, consequent upon the 46th Constitutional Amendment; if so, the details thereof, if not the reason thereof;

(b) how many State Governments have submitted their proposal to amend existing local sales tax laws or to provide enactments to tax consignment and higher purchase transactions, as per the 46th amendment to the Constitution; and

(c) whether Union Government have issued guidelines to the States to bring uniformity in the new enactments ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PATTABHI RAMA RAO): (a) to (c) By the Constitution (Forty-Sixth Amendment) Act, 1982 which received President's assent on 2nd February, 1983, *inter-alia*.

(A) A new entry 92B has been inserted in the Union List of the Seventh Schedule to the Constitution to enable Parliament to levy taxes on consignment of goods (whether the consignment is to the person making it or to any other person), where such consignment takes place in the course of inter-state trade or commerce;

(B) Article 269 has been amended so that taxes on inter-state consignment of goods shall be levied and collected by the Government of India but shall be assigned to the States and distributed amongst them in accordance with such principles of dis-